# Central Administrative Tribunal, Principal Bench

# Original Application No.363 of 1998

New Delhi, this the 28th day of July, 1999

Hon'ble Mr.Justice D.N.Baruah, Vice Chairman Hon'ble Mr.N.Sahu, Member (Admnv)  $\left(\stackrel{\circ}{q}\right)$ 

C.L.Sethi, S/o Shri R.D.Sethi, aged about 58 years, R/o 1A, Bholanath Nagar, Delhi 110032

- Applicant

(By Advocate - Shri A.K.Behra)

#### <u>Versus</u>

- 1. Lt. Governor, National Capital Terriotory of Delhi, Raj Niwas, Delhi 110007
- 2. The Chief Secretary, Govt. of NCT of Delhi, 5, Sham Nath Marg, Delhi-110054

- Respondents

(By Advocate Shri S.K.Gupta)

## ORDER (Oral)

### By Mr.N.Sahu, Member(Admnv) -

This application has been filed aggrieved by the order dated 19.1.1996 whereby a penalty of reduction in pay of the applicant by two stages was imposed.

2. The applicant at the relevant time was working in Grade-I of the Delhi Administration Subordinate Service and was at that time posted as Assistant Director of Industries in the Office of Commissioner of Industries, Government of National Capital Territory of Delhi, Delhi. Three articles of charges were framed against him. Thereafter the charges along with the statement of imputation were served on the applicant asking him to show cause as to why the disciplinary action should not be taken against him. The applicant duly replied to the show

cause notice denying the charges. An enquiry was The presenting officer appointed by t.he disciplinary authority was Shri S.P.Jain. He was Junior Law Officer. According to the applicant Shri Jain was enrolled as an Advocate and, therefore vide Annexure-A-4 dated 4.5.94 he requested the enquiry officer to allow him to be represented by a legal practitioner, otherwise he would be placed in a disadvantageous position. This was, however, turned the enquiry officer found the down. Thereafter guilty and the disciplinary authority applicant agreeing with the conclusion arrived at by the enquiry officer awarded punishment of reduction of pay by two Being aggrieved, the applicant preferred an stages. appeal before the appellate authority on 20.9.1996 (Annexure-A-11). According to the applicant this was not disposed of. Therefore, after the expiry of the period of six months, the applicant approached the Tribunal by filing the present application.

respondents denying the allegations made by the applicant. As regards the receipt of Annexure-A-4 the respondents in reply to para 4.26 of the OA have stated that it is a matter of record. However, in reply to para 4.27 the respondents have stated that "no such request was ever made by the applicant to the Inquiring Authority". As regards the appeal (Annexure-A-11), the respondents have stated that no such appeal has been filed by the applicant.

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We have heard both the sides. Mr. Behra was no specific denial about that there submits Annexure A-4 and regarding Annexure-A-11 he has drawn attention to diary no.36 dated 20.9.1996 of the Office of Commissioner of Industries, Ministry of Thereby he wants to say that the appeal Industries. was sent through proper channel and in all probability it reached the appellate authority. As the appeal has not been disposed of and this matter requires going to factual aspect of the matter, we feel that the matter should be decided by the appellate authority.  $\sqrt{\mathsf{As}}$  there is some dispute about the receipt of appeal by the respondents, the applicant shall furnish copy of the appeal to the counsel for by this week end and thereafter the respondents appellate authority shall dispose of the appeal by a the points raised, reasoned order, meeting all including the point of legal assistance, as early as possible at any rate within a period of two months from today. If the applicant is still aggrieved, he may filing a miscellaneous this O.A. bу revive the OA With these directions, application. disposed of. No costs.

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(N.Sahu) Member(Admnv) (D.N.Baruah) Vice Chairman

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